

Admission of Facts Pursuant to Notice

(O. 12, R. 5)

In the Court of

A.B. (add description and residence) Plaintiff

against

C.D. (add description and residence) Defendant

The defendant [or plaintiff] in this suit, for the purposes of this suit only, hereby admits the several facts respectively hereunder specified, subject to the qualifications or limitations, if any, hereunder specified, saving all-just exceptions to the admissibility of any such facts, or any of them, as evidence in this suit:

Provided that this admission is made for the purposes of this suit only, and is not an admission to be used against the defendant [or plaintiff] on any other occasion or by any one other than the plaintiff [or defendant or party requiring the admission].

E.F., pleader [or agent] for defendant

[or plaintiff]

To G. H., pleader [or agent] for plaintiff [or defendant].

Facts admitted	Qualifications or limitations, if any, subject to which they are admitted		
1	That M died on 1st January, 1890	1	
2	That he died intestate	2	
3	That N was his lawful son	3	But not that he was his only lawful son.
4	That O died	4	But not that he died on the 1st April, 1896.
5	That O was never married	5	

Dated :

Plaintiff / Defendant

Through, Advocate

Verification:

I, _____, do hereby verify that the contents of the above Facts from paras 1 to _____ are correct and true to the best of my knowledge and personal belief and no part of it is false and nothing material has been concealed therein.

Affirmed at (Name of Place) this _____.

Plaintiff / Defendant